

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-410/ND/2020

IN THE MATTER OF:

Syndicate Bank

...PETITIONER

Vs.

M/s Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 19.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Abhishek Nair, Advocate

For the Respondent/ Corporate-debtor :Mr. P Dhanda, Advocate (For Respondent No.2)

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 27.04.2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)